



2025:DHC:7087



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% Date of decision: 20.08.2025

+ CRL.M.C. 1600/2025 & CRL.M.A. 7285/2025 EXEMPTION  
VIKAS BALI AND ORS. ....Petitioners

Through: Mr. Vivek Bhati, Advocate with  
petitioners through VC.

versus

STATE OF NCT OF DELHI ... Respondents

Through: Mr. Aman Usman, APP for the  
State with SI Satender Kumar  
Arya, PS-Geeta Colony.

Ms. Aditi Pancharia, Ms. Anjali  
Tiwari, Advocate for R-2 with  
Respondent No. 2 in person.

**CORAM:-  
HON'BLE MR. JUSTICE RAVINDER DUDEJA**

**JUDGMENT(ORAL)**

**RAVINDER DUDEJA, J.**

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 329/2019, dated 15.10.2019, registered at P.S Geeta Colony, Delhi under Sections 498A/406/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. The factual matrix giving rise to the instant case is that the marriage between Petitioner No. 1 and Respondent no. 2/complainant



2025:DHC:7087



was solemnized on 30.11.2017 as per Hindu Rites and ceremonies at Delhi. However, on account of temperamental differences, Petitioner No. 1 and Respondent No. 2 are living separately since 10.06.2018.

3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the petitioners. Chargesheet has since been filed under sections 498A/406/34 IPC against the petitioners.

4. During the course of proceedings, the parties amicably resolved their disputes and the terms of the compromise were reduced into writing in the form of a Family Settlement Deed dated 18.05.2024 (attested on 23.10.2024). Pursuant to the aforesaid settlement, marriage between Petitioner No. 1 and Respondent No. 2 was dissolved by a decree of divorce by mutual consent on 07.10.2024. It is submitted that Petitioner No. 1 has paid the total settlement amount of Rs. 9,00,000/- (Rupees Nine lacs only) as per the schedule in settlement. Copy of the Family Settlement Deed dated 18.05.2024 has been annexed as Annexure P-3.

5. Respondent No. 2 is physically present before the Court while petitioner nos. 1 to 3 have entered their appearance through VC. They have been identified by their respective counsels as well as by the Investigating Officer SI Satender Kumar Arya, from PS Geeta Colony.

6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she



has obtained divorce from petitioner no. 1 and has no objection if the FIR No. 329/2019 is quashed against the Petitioners.

7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 329/2019 is quashed.

8. The Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in *Rangappa Javoor vs The State Of Karnataka And Another, Diary No. 33313/2019, 2023 LiveLaw (SC) 74, Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi & Anr., (2013) 4 SCC 58 & in Gian Singh vs State of Punjab (2012) 10 SCC 303.*

9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Supreme Court and this Court have repeatedly held that the cases arising out of matrimonial differences should be put to a quietus if the parties have reached an amicable settlement. Reliance may be placed upon: *B.S. Joshi v. State of Haryana, (2003) 4 SCC 675.*

10. In view of the above facts, the parties have amicably resolved their differences out of their own free will and without any coercion. Hence, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.



2025:DHC:7087



11. In the interest of justice, the petition is allowed, and the FIR No. 329/2019, dated 15.10.2019, registered at P.S Geeta Colony, Delhi under sections 498A/406/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.

12. Petition is allowed and disposed of accordingly.

13. Pending application(s), if any, also stand disposed of.

**RAVINDER DUDEJA, J**

**August 20, 2025**

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